Amendment –II to DGS Order No. 6 of 2013.

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<th>No: ENG / Misc.29 (73) / 09</th>
<th>Dated: 13 January 2014</th>
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<td>Subject: Statutory Certification and Services of Indian ships by the recognized Organizations (ROs) – reg.</td>
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1. Further to issuance of DGS Order No.6 of 2013 and the Amendment dated 28th March 2013, it has come to the notice of the Directorate that certain conditions included inter-alia in the Amendment to DGS Order 6 of 2013 are not being strictly followed by certain ROs. Under the circumstances, Directorate is compelled to make following amendments to the said Orders, with regard to load line survey, certification and associated services of the Indian flag ships by the Recognized organizations.

2. The existing paragraphs, 3.4 & 3.5 of the Amendment Order dated 28.03.2013 have been amended as follows:

   3.4 The renewal Load line survey and issuance of full term Load Line Certificate shall be undertaken exclusively by Indian Register of Shipping (IRS).

   3.5 The annual Load line survey can be undertaken by any one of the ROs of the Government of India. On satisfactory completion of annual Load line survey, the RO may endorse the load line certificate towards completion of annual Load line survey. Further, the concerned RO should ensure that the reports of the annual Load line surveys are expeditiously forwarded to IRS for updating their records.

3. These amendments come into force from the date of issue of this order.

Sd/-
(Gautam Chatterjee)
Director-General of Shipping &
Ex-officio Additional Secretary to the GOI.